Delhi, for the year 1987-88, together with the Auditors' Report on the Accounts.

- (b) Annual Report and Accounts of the Population Research Centre, JSS Institute of Economic Research Vidyagiri, Dharwad, for the year 1987-88, together with the Auditors' Report on the Accounts.
- (c) Annual Report and Accounts of the Population Research Centre, Faculty of Science, Baroda, for the year 1987-88.
- (d) Annual and Audited Accounts of the Population Research Centre, Institute for Social and Economic Change, Bangalore, for the year 1987-88.
- (e) Annual Report and Audited Accounts of the Population Research Centre, Department of Economics, Lucknow, for the year 1987-88.
- (f) Annual Report and Audited Accounts of the Population Research Centre, Gokhale Institute of Politics and Economics, Pune, for the year 1987-88.
- (g) Annual Report and Accounts of the Population Research Centre, Department of Demography and Population Studies, Kariavattam, Kerala, for the year 1987-88.
- (h) Annual Report and Accounts of the Population Research Cen're, Department of Statistics, Patna for the year 1987-88, together with the Auditors' Report on the Accounts.
- (i) Annual Report and Accounts of the Population Research Centre. Institute of Rural Health and Family Welafre Trust, Gandhigram, Tamil Nadu, for the year 1987-88, together with the Auditors' Report on the Accounts
  - (j) Statement giving reasons for the delay in laving the paper mentioned at (a) to (i) above.

[Placed in Library. See No. LT-7444 to 7452/89.]

- III. (a) Annual Report and Audited Accounts of the Institute of Post Graduate Teaching and Research Gujarat Ayurved University, Jamnagar, for the year 1987-88.
  - (b) Review by Government  $o_n$  the working of the Institute.
  - (c) Statement giving reason<sub>s</sub> for the delay in laying the Paper mentioned at (a) above.

'[Placed in Library, See No. LT-7443/89.]

- IV. (a) Annual Report and Accounts of the Vishwayatan Yogashram, New Delhi, for the year 1987-88, together with the Auditors' Report on the Accounts.
  - (b) Review by Government on the Annual Report.
  - (c) Statement giving reason<sub>s</sub> for the delay in laying the paper<sub>s</sub> mentioned at (a) above

[Placed in Library, See No. LT-7453/89.]

V. Statement (in English and Hindi) giving reasons for not laying the Annual Report and Audited Accounts of the Central Research Institute for Yoga, New Delhi, for the year 1987-88, within the stipulated period.

[Placed in Library. See No. LT-7454/89.]

[The Deputy Chairman in the Chair]
ANNOUNCEMENT RE: ARREST AND
DETENTION OF SHRI YASHWANT
SINHA, MEMBER, RAJYA SABHA

THE DEPUTY CHAIRMAN: This is an announcement. I have to inform hon. Members that the following communication dated the 5th March, 1989 has been received from the Senior Superintendent of Police, Chandigarh:

"Shri Yashwant Sinha, Member, Parliament, has been arrested u/s 107/151 Cr. Procedure Code, for apprehension of breach of peace on 4-3-89 at 3.30 p.m. in Police Station Central at Chandigarh."

(Interruptions)

SHRI SUKOMAL SEN (West Bengal): I have given notice of a privilege motion against the Minister of State for Finance. He has given a very wrong and misleading answer.

What has happened to that? May I know?

THE DEPUTY CHAIRMAN: It is under consideration, You will be informed about it.

SHRI SUKOMAL SEN: It is a very serious matter.

THE DEPUTY CHAIRMAN: I know,

SHRI M. S. GURUPADASWAMY (Karnataka): Madam, it is a very scrious matter concerning the privilege of a Member of Parliament, Mr. . Yashwant Sinha was arrested by the Union Territory Police on the 4th at 4.30 p.m. And he was kept in the police station for a number of hours-I am told till 9 p.m. According to my information, he was arrested for breaking section 144, and he was kept in police custody, in police station, till 9 o'clock in the night. He is in Patiala jail now. The information received was by the Lok Sabha. He is a Member of the Rajya Sabha. The Lok Sabha Secretariat has received the information rather very late-I am told, only today morning-and it has been passed on to the Raiva Sabha Secretariat from there, Second, he has not been released He is a Membr of Parliament. The Parliament session is on. They could have taken bail from him if they wanted to. He should have been released. So the Police has committed double offence: One by holding him in police station for long hours, and not informing the Rajya Sahba Chairman of his arrest and detention, and in time. And he has been transferred to Patiala jail. He is still in Patiala jail. The session is on, and he has not been released even on bail. It is a verv serious matter. It is breach of privilege of a Member of Parliament.

I demand that the police officials who are responsible for his arrest and deten-

tion should be dismissed—not suspended. Action should be taken against the officials concerned for dereliction of duty. Secondly, I demand his release immediately so that he may function here as a Member of Parliament.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): When was the intimation received, and all that, because without that...

THE DEPUTY CHAIRMAN: Let them finish, and we will find out. Let them finish.

डा. बाप कोलदाते (महीराष्ट्र) : उप-सभापति महोदया, यह पुलिस की लापर-वाही की ग्रत्यन्त गंभीर बात है, यह मैं मानग हं। इसमें दो सवाल उठते हैं कि एक मैम्बर आफ पालियामेंट को ग्राप भिरपनार करके कस्टडी में रखते है, साढ़े नौतक उनको यह नहीं बताया जाता है कि किस कारण ग्राप्को गिरफ्तार किया है और न सिर्फ गिरफ्तार ही किया है बल्कि न उनको भिजस्ट्रेट के सामने ले गए ग्रीर न मजिस्ट्रेट को वहां बुलाया। रात के साहे दस बजे यह कहा गया कि ग्रापका रिमाण्ड किया गया है और उसके बाद उनको वह पटियाला ले गए। उनके साथ 111 लोग ग्रीर थे। वह पटियोला भए दो बज रात में ग्रांर चार बजे वह जेल के ग्रंदर गए। चार की गिरफ्तारी हुई ग्रीर पांच तक यहां खबर तक नहीं म्राई ? एक पार्लिया-मेंट मैम्बर के.बारे में इतनी बड़ी लापर-वाही जो पुलीस अधिकारी करते हैं उन पर दो तरह की कार्यवाही। होनी चाहिए। एक तो उन्होंने विशेष अधिकार का उल्लंघन किया है जो कि उन्होंने सदन को इसकी खबर नहीं दी है और दूसरी बाद यह जब संसद चल रही है उस समय मझे समझ में नहीं श्राता कि उनको शिरफोरार करने के बाद क्या जरूरत है कि दस दारीख लक उनका रिमाण्ड करें जब यहां पालियामेंट का संशन शुरू है। ऐसा कीन सा कानुन था दफा उन्होंने भंग किया है जिसके लिए सरकार को और इन्वेस्टीगेशन की अरूरत होती हैं?

हों है अंत :

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[डा॰ बापू कालदाते]

चाहे तो वह स्वयं ले जा सकते थे मजिस्ट्रेट के मामने जो मजिस्ट्रेट सजा देते वह मान लेते। मैं इस राय का नहीं हूं कि उन को छोड़ हो देना चाहिए था लेकिन उनको रखना, मजिस्ट्रेट के सामने न ले जाना, दस दिन तक यहां सैशन होते हुए भी उनको पटियाला जेल में भेज देना, इतनी लापर-वाही यह सदन नहीं बदीश्त करेगा किसी भी पालियामेंट के बारे में हो, ऐसा मैं मानता हूं। इसके लिए मेरी साफ, स्थब्द मांग है कि इस श्रिधकारी को तुरन्त बर्खास्त किया जाए उसके ऊपर कार्यवाही की जाए, विशेष श्रिधकार समिति के सामने उसकी बुलाया जाए।

बिल्कुल सिम्भल मामला था 25 तारीख से वहां एक सत्वाग्रह चल रहा है। 144 दंभा का उल्लंघन करते है मैं कई दका 144 में गिरफ्तार हुन्ना हूं। या तो उसी शाम को छोड़ देते हैं या उसी समय मजिस्ट्रेट के सामने ले जाते हैं जो सजा होती है वह लेलेते हैं। शांदिनय काम करने वालों के खिलाफ सरकार का यह रवैया हमारी समझ में नही प्राता? इसमे शांति नहीं होगी, बल्कि इसमे ज्यादा श्रशांति हो जाएगी । गरीब लोगों का मतला, रेहड़ी वालों का मलला लेकर वहां के लोग काम करें, भ्राज ग्यारह सौ लाग गिरफ्तार हैं चण्डोगढ में ग्रीर हरेक को दस-दस दिन का रिमाण्ड दे दिया है। किस कारण दिशा है ? कोई म्रातंकवादी कार्यवाही होती मैं समझ भी सकता हूं। जब रेहड़ी वेलेका माल पुलिस वालेन जबर्दस्ती उठा लिया, मार-पीट की यह श्रन्याय का काम पुलिस ने किया, इसके लिए वहां के गरीब लोग कहने के लिए गए कि यह गलत हो गया है, इसके लिए अगर शांतिमय इंग में कोई करे तो उसकी गिरफ्तार करने की बात समझ सफते है लेकिन उसके ऊपर रिमाण्ड करने की बात है श्रीर खासकर पार्लियामेंट के मैम्बर को उसका सदन होते हुए भी दस दिन तक रिमाण्ड करने की बात बिल्कल नहीं माननी चाहिए और सदन को एक राय से यह कहना अन्वरयक है कि उनको

तुरन्त रिहा किना जाए श्रीर जिन श्रीध-कारियों ने यह कार्यवाही की है, उनके ऊपर कोई न कोई इलाज तुरन्त करें, यह मेरी श्रापके द्वारा सरकार ने मांग है।

SHRI KAMAL MORARKA (Rajasthan); Madam, I would like to say a word...

उपसभापति : भ्रब भ्रटल बिहारी जी बोल रहे हैं जरा उनकी बोलने दीजिए।

श्री ग्रटल बिहारी वाजनेमी (मध्य प्रदेश): यह हमारे सदन के सदस्य में संबंधित है इसलिए गंगार है और विशेषाधिकार को आकृष्ट करता है। दूसरा पहलू यह है कि चण्डीगढ केन्द्र शांसित है। केन्द्र चण्डीगढ़ में होने वाली घटनाओं के लिए, पुलिस के व्यवहार के लिए सीधा उत्तर-दायी है। तीसरी बात यह है कि दका 144 तोड़ने के आरोप में गिरमदारी तो समझ में अली है, मगर रात के दस बजे लक थाने में बैठाकर रखना, मुझे याद है कि हम लोग बंगर्जीर में पकड़े भर्थे। मेरे साथ दरबार सिंह थे, मुधुदण्यवतेथे। हमें रात तक थाने में रखा वशेंकि थाने वालों को पता नहीं था कि हमें कहा ले जाना है। उसके बाद इपरजेंसी लगी थी। हमें इमरजेशी के दौरान ऐसे ब्यवहार का समाना करना पड़ा था । भैं चित्ता में हूं कि कही हन उधर ही तो नहीं जा रहे है ? दस बजे तम थाने में रखना ग्रौर फिर पटियाला भेजना ग्रौर दस नारीख तक रिभाण्ड लेना, यह तो एक सबक सिखाने की बाट पार्लियामेंट का मैम्बर आया है, चण्डीगढ़ में श्रान्दोलन कर रहा है, महादया, अनर म्रान्दोलन भौर मामलों को लेकर होना है जना का ध्यान ग्राथिक प्रक्तों की श्रोर जाता है तो इसका तोस्वागत होना चाहिए, लेकिन श्राप जेल भेज सकते हैं श्रीर यशवन्त सिन्हा या उनके माथी जेल जाने से नहीं धरते हैं। मनर, जेल भेजने का भीएक दरीका है। राद का दस बजे तक बिठाकर रखना ग्रीर फिर दम नक रिमाण्ड लेना ? मजिस्ट्रेट के मामने क्यों

नहीं पेश किया गया? ग्रगर श्रापको खबर देर से मिली है जो यह विशेषाधिकार के उल्लंघन का मामला है। हम चाहेंगे कि गृह मंत्री यहां बैठे हुए हैं, पता नहीं वे सुन रहे हैं था नहीं । मेरी आधाण सुनने के लिए भोंपू लगाना जरूरी नहीं है। यहां में हिन्दी में बोल रहा हूं और आप श्रंग्रेजी में श्रन्वाद सुन रहे हैं।

महोदया, भैं चाहुंभा गृह मंत्री इसको साफ करें ग्रीर श्री यशवन्त सिन्हा ग्रीर उनके साथियों को दक्ताल रिहा किया जाना चाहिए।

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Madam, it is a very serious matter. It should be taken note of not only by you but by the House also. It is not only a question of the privileges of the Members but it affects the dignity of the House also. And every time it is being taken very lightly. You remember, Madam, previously also, when a similar incident nappened at Metrut about nine of the MPs were affected. They were arrested the whole night. They were kept in the police station. The matter neither reported to the House nor shown in the register as arrested. And we had given a privilege motion. That was referred to the Privileges Committee and nothing is being happening. Therefore, Madam, this is a very serious matter. It should be taken note of. Moreover, it happened in a Union Territory. And the Home Minister is here. I do not know wiether there is a system of such messages reaching the Horse Minister in time. Is ne being informed in time? It is a very serious thing. Madam, we should not take it lightly. And I hope the Home Minister will respend and clarify the position

SHRI SAMAR MUKHERIZE (West Bengalj: Madam, I also add my wice of protest and support the demand raised by Mr. Gurupadaswamy and others, immediately appropriate action should be taken against those officials who have done this. This is not just one case. Repeatedly this type of arrests, this type ofbehaviour is coming here There was a case earlier also. The whole House supported the

demand that immediately should be punished. Nothing has been done. This is our experience. We Marxists, we always tell that the Executive is more powerful than the Legislature. Here, everyday, it is being demonstrated, and before the Executive, Legislature is powerless. Simply we register our protests and no appropriate action is taken. That is why it should be taken very seriously.

SHRI SUKOMAL SEN: Congress Members should also protest.

SHRI CHITTA BASU (West Bengal): Madam, we as Members do not want very, very extra-ordinatry privileges. But as Members of the Parliament, we have also the right of raising certain issues, take part in democratic movements Mr. Yashwant Sinha has been participating in a democratic form of movement. Earlier also we had been subject to this kind of humiliation. We were arrested in Meerut along with a number of Members who were visiting Meerut after that communal riot. And then we were taken forcibly to a place which they call a police station. I do not know whether it was a police station. We were made to wait till 1 o'clock in the night. Then some officials came and told us that 'you were not arrested'. As a matter of fact, we were arrested. And they denied that were not being arrested. In this way, the Members of Parliament are being prevented from discharging their responsibility outside the House, and in this particular case inside the House, particularly when the Parliament is in session, Mr. Yashwant Sinha has been arrested and has been subjected to that kind of humiliation. I hope that the House will take proper note of it. And it is clearly a breach of privilege on the part of the official concerned and the House should not allow him to go scot-free.

SHRI N. K. P. SALVE (Maharashtra): Madam, it is a matter of concern to us equally. Privileges of a Member of this House are our privileges, which ever Party he belongs to. We must transcend all our predilections and affiliations when it comes to our privileges. They must be zealously safeguarded. Madam, what is of concern to me is that 144 offence is not such a serious offence that a Member of Parlia55 Annuincement rearrest and

## [Shri N.K.P. Salve]

ment should be denied the right to attend the Parliament here. Secondly, the delay in intimation is unforgivable. However, I must make it clear that it is unfair to demand the dismissal of the officials immediately. They must have an opportunity to explain why this has happened I have no doubt in my mind and I want to repeat here that I know the top officials in roll e I know Mr. S. S. Ray, and they are not the ones who will tolerate this kind of a thing, It is not done at their behest. It is not done at the beliest of the Home Ministry. The system under which the police is working, I think there is something seriously lacking with it. Nonetheless, they must be asked to explain their demeanour vis-a-vis the detention of Mr. Sinha.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): In the meantime he should be released.

SHRI N. K. P. SALVE: Yes, in the meantime he should be released. (Interruptions).

SOME HON. MEMBERS: Yes, we all associate with this.

SHRI P. N. SUKUL (Uttar Pradesh): He must be set free immediately.

SHRI KAMAL MORARKA: Madam, only one thing I want to add.

SHRI N. K. P. SALVE: Madam. it is the request of the House to the Home Minister to order his release immediately. It is the only request that we can make, Madam.

SHRI KAMAL MORARKA: Madam, one point I want to add. (Interruptions)

THE DEPUTY CHAIRMAN: There is some information which he wants to give.

SHR! KAMAL MORARKA: Madam, Mr. Yashwant Sinha was taken to Patiala in a bus in the middle of the night without any tolice escort and taking some-body to Patiala, which is a disturbed

area, is a deliberate act of intimidation. Apart from section 144 being a very ordinary offence, if Chandigarh jail is full let him be sent anywhere else. But sending him to Patiala is an act of intimidation. Everybody knows that Patiala is a disturbed area and sending him in a bus without police escort is unthinkable.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Madam, there can be no two opinions and the whole House associates itself with anything which concerns the breach of privilege of a Member. Ultimately we are here to discharge our duties fearlessly. Now, I have asked you to give us two informations. One is as to when did you receive the information, which is very very important If, per se there is a breach of privilege, I do not see why the action cannot be taken by this House immediately. Number two, I just fail to understand that when Chandigarh is still a Union territory man is guested in the Union territory of Candhigarh, how can he be carched off to Patiala or any other place. I think this is acting totally outside the law and I would once again request, fortunately the hon. Home Minister is here and the hon. Minister of State for Home is also here, them to look into this matter immediately. Mr. Yashwant Sinha is one of the most responsible Members of this House and a very senior respected Member of this House. He is not given to indulge in things which are known to be in any way on the wrong side of the law. Therefore, protest is one thing. That has been accepted even the Father of the Nation. Therefore, I would request, while associating myself in condemning this action of the police, and I would appeal to the Home Minister to look into the matter immediately and let us know by 2 o'clock as to what the position is.

THE DEPUTY CHAIRMAN: The Home Minister is here present in the House (Interruptions). The Home Minister is here and he has heard everybody who have shown their concern. The whole House has shown its concern and I hope they will inform the House.

SHRI N. K. P. SALVE: Both the Ministers are here. (Interruptions).

THE DEPUTY CHAIRMAN: I have got the intimation and I will let you know. There is a telex message before me which was sent on the 5th March and it was reported...

AN. HON MEMBER: Received at what time?

THE DEPUTY CHAIRMAN: At one o'clock At 1.08 hours. And then it says, it is addressed to the Hon, Speaker, Parliament House, and also to the Chairman, Rajya Sabha, New Deihi, from Chandigarh ... (Interruptions). Yes to both, perhaps because the telex is in the Lok Sabha. And this is the information read out have which ī That is the only information which is before me. And I have informed the House and it was received yesterday. As the House was not in session vesterday, it is being placed before you today.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Madam, I fully share the sentiments expressed by the hon. Members from both sides of the House and we have taken serious note of the information that you have just now given. Let me assure you this august House that the honour and privilege of the hon. Members of Parliament is always respected. But under the laws and the rules, certain action by the executive has to be taken. I will find out the facts and come before the House.

THE DEPUTY CHAIRMAN: And why It does not appear in the bulletin, we will find out from the Rajya Sabha Secretariat, because the information was received yesterday.

Now Special Mentions.

2 : }

## SPECIAL MENTIONS

Shortage of Drinking Water in U.P.

ं श्री राम नरेश यादव (उत्तर प्रदेश) : महोद्या, मैं विशेष उल्लेख के माध्यम में सरकार का ध्यान श्राक्षित करते

हुए यह कहना चाहुंगा कि इस समस्या का समाधान सरकार तत्काल ढंढ निकाले। उत्तर प्रदेश में 1 लाख 12 हजार 566 शांबी में से एक दिहाई गांव पीने के पानो से बस्त हैं, उनमे पेय जल का वहत हो अभाव है। विशेष रूप से मैनपूरों जनपद के शिकोहा बाद श्रिकास खण्ड ग्रौर मदनपुर विकस खण्ड के सारे के सारे गांवी में जिलने भी कुंए थे वह सारे मुख रहे हैं ग्रीर आधे गांवों में तो करोब-करीब मुख चुके है । यही स्थिति बगल के एटी, इटावा यौर श्रेंभरा जिले की भी है। यही नहां बंदेल बण्ड के सारे जिले बादा, जालीन, नर्वानपर, ललिनपुर, हमीरपुर शौर इल हाबाद श्रीर मिर्जापूर में भा पानी का अस्तव हो भना है । बहुत से सांबों में जैमे शिकोहाबाद विकास खप्ड ग्रीर किसील शिकोहाबाद में ग्रव्व।सपुर, हरिया श्रीर स्कोपर में, इस दरह के बीसियो गांवों में मैंने देखा कि कुए सुख भये हैं, उनमें पानी नहीं है । मैं स्त्रयं वहीं गया था, मैंने यह स्थित देखी है। मैंने यह भी देखा कि बीसियों घडे ल इन में लगे हुये है, महिलाये दो-दो घंटे के बाद भ्राती हैं, कुंए में घड़ा डालती है ता बुछ पाने निकलता है और वह भी इतना गदा त्यानी होता है कि पोने के लायक नहीं होता है। पूरे प्रागरा मण्डल, मैनपुरी के जिलीं ग्रौर इटावा तथा एटा की यह स्थिति हो गई है। सन् 1986 में इस समस्या के समाधान के लिए एक टेक्नोलोजी मिजन का स्थापना की गई थी श्रीर सारकी योजना में इस बाद का उल्लेख किया भया था कि 1990 के अंद तक जितने भा प्रोवाम विरोज है, जहां पर पेय जल का अभाव है, ग्रामावग्रन जिले .है, उनकी मनस्थायों का समाधान किया जाएगा । सन् 1986 में इस टेक्नोलोजी मिश्चन की स्थाना की गई थी, लिकन आज यह मिशन बेकार पड़ा हुआ किसी काम दा भही रह गया है। .स्थिति वैसी की वैसी बनी हुई है एक तरफ तो यह स्थिति है और इसरी तरक विचित्र स्थिति यह है कि इस तरक सरकार का ध्यान जाता हो नहीं